

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.218 - IA/41(AHM)2023  
in  
**CP(IB) 342 of 2020**

**Proceedings under Section 7**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Steelco Gujarat Ltd

.....**Applicant**

.....**Respondent**

**Order delivered on 15/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Hirwa Dave, Adv. for Mr. Jaimin Dave, Adv.  
For the Respondent : Mr. Parth Shah, Adv. for R - 1 & 2  
Mr. Tirth Nayak, Advocate for R - 3 & 4  
Mr. Prithviraj Singh for R-7

**ORDER**

**IA/41(AHM)2023**

Learned Counsel for the applicant seeks time to file substitution application. He is directed to file substitution application within one-week and serve amended copy of the application upon respondents.

List for further consideration on 14.06.2024.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**